

I, therefore, request the Government to abolish immediately import duty and other taxes on the import of wool.

(v) Demand for an ordnance factory  
in Panna or Damoh district of  
Sagar division in Madhya  
Pradesh

SHRI DAL CHANDER JAIN (Damoh):  
Mr. Deputy Speaker, Sir, I would like to  
submit the following under Rule 377.

Recently a team of technical experts of the Ministry of Defence, Government of India, visited Sagar Division besides other parts of the country to select a suitable place for setting up an Ordnance factory. It is learnt that the Government of Madhya Pradesh has given assurance to extent all possible cooperation in setting up this factory. The team had found Sagar Division to be the most suitable site for setting up the factory. I would request the Government to set up this factory in Panna or Damoh district in Sagar Division so that a factory is set up in a backward area and no-industry district. It will help this area to develop and people there will get employment.

(vi) Need to send a central team to  
study the situation arising out  
of acquisition of land of  
Adivasis in Dudhi and  
Robertganj areas of  
Mirzapur district in  
Uttar Pradesh

SHRI RAM PYARE PANIKA (Robertganj): Mr. Deputy Speaker, Sir, I want to raise the following issue in the House under Rule 377.

In Mirzapur district the Adivasis and original inhabitants of that area are being evicted from their land which is under their possession for years together by notifying under sections 20 and 5. Consequently, thousands of Adivasis are being deprived of their houses, land, trees and fields. The State Government had been requested for the past many years to solve this problem but the said land now having come under the forest land, the State Government is showing its inability in the matter. If immediate

action is not taken by the Government to solve this problem, the Forest Department will uproot the helpless original inhabitants and Adivasis. In fact, the Department has already started uprooting them. The Forest Department has started taking over the land which has been notified under sections 20 and 5.

Under these circumstances, I request the Minister of Forests, Government of India, to send a high level team of Government officers to have on the spot survey, particularly at Dudhi and Robertganj, and the land which has come under the notification issued under sections 20 and 5 and which has been under the possession of original inhabitants should be given back to them. Otherwise, the Adivasis will launch a strong agitation which will not be good in the interest of the country in any way.

[English]

(vii) Demand for arranging payment  
of wages to workers of New  
Tobacco Co., Bikkavolu in  
Andhra Pradesh and take  
steps to reopen the  
factory

SHRI SRIHARI RAO (Rajahmundry):  
Sir, the cigarette factory of the New Tobacco Company, Bikkavolu, in East Godavari district, Andhra Pradesh is lying closed. This has adversely affected not only the working of the tobacco industry but has also thrown out of jobs thousands of workers of the factory. The workers of the factory have not been paid their wages by the management for the last six months, due to which, they are suffering and starving. Urgent action should be taken by the Central Government to remove the grievances of the workers and arrange payment of their wages and also reopen the factory.

(viii) Need to allocate sufficient funds  
for early completion of Rapid  
Transit System between  
Madras Beach and Luz

SHRI A. C. SHANMUGAM (Vellore):  
Sir, the rapid transit system between Madras Beach and Luz was started in the year 1983 at an estimated cost of Rs. 54 crores. The